

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:2106  
ANSWERED ON:22.08.2013  
POWER PROJECTS IN KARNATAKA  
Kateel Shri Nalin Kumar

**Will the Minister of POWER be pleased to state:**

- (a) whether the Government of Karnataka has submitted proposals seeking approval of the Union Government to set up power projects in the State;
- (b) if so, the details thereof;
- (c) the details of such proposals pending with the Union Government at present; and
- (d) the time by which the pending proposals are likely to be approved?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER ( SHRI JYOTIRADITYA M. SCINDIA )

(a) to (d) : After the enactment of Electricity Act, 2003, Techno-Economic clearance of Central Electricity Authority (CEA) is not required for setting up of Thermal Power Projects. As regards the hydro power projects, a Detailed Project Report (DPR) of Shivasamudram Run of River Power Project (3x100+3x15=345 MW) was received in the CEA in April, 2012 from Karnataka Power Corporation Ltd. (KPCL) for concurrence and the same was not accepted for detailed examination and returned to State Government on 16.05.2012 due to discrepancies. The DPR of Gundia Hydro Electric Project (1x200=200 MW) in Karnataka was received in CEA in March, 2008 from Karnataka Power Corporation Ltd. (KPCL) for concurrence and the same was accorded concurrence by CEA on 25.04.2008.